

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 1352 of 2010

(Arising out of Order-in-Original No. 13/2010 dated
30/03/2010 passed by Commissioner of Central Tax,
Bangalore North)

**Avon Maintenance Services Pvt
Ltd**

Sree Rama Mansion, No.55, Ebrahim Sahib
Street, Bangalore-01

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bangalore North**

No-59, HMT Bhawan
Ground Floor, Bellary Road
BANGALORE - 560032
KARNATAKA

Respondent(s)

Appearance:

**Shri Akbar Basha, CA
HIRAGANGE & ASSOCIATES**

#1010, 1st floor(Above Corp.Bank) 26th
Main, 4th T Block, Jayanagar,
BANGALORE - 560041
KARNATAKA

For the Appellant

**Smt. CV Savitha,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20242 / 2021

Date of Hearing: 21/06/2021

Date of Decision: 21/06/2021

Per : S.S GARG

Learned consultant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also

been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **21/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...